

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the **04th** day of **MAY 2018**.

ORIGINAL APPLICATION NO. 1741 OF 2010

HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A).

1. Laloo Prasad, Son of Late Sri Dargahi, Resident of House No. 249 Barring Market, Purdilpur Golghar, District Gorakhpur.
.....Applicant

VERSUS

1. Union of India, through General Manager, North-East Railway, Gorakhpur.
2. Divisional Manager, Railway (Karmik), N.E.R. Ashok Marg, Lucknow.
3. Divisional Manager, Railway (Commercial), N.E.R., Ashok Marg, Lucknow.
4. Commercial Superintendent, N.E.R., Gorakhpur

.....Respondents

Advocate for the Applicant : Shri Virendra Singh

Advocate for the Respondents : Shri Anil Kumar

ORDER

Shri Virendra Singh, learned counsel for the applicant and Shri Anil Kumar, learned counsel for the respondents are present.

2. Learned counsel for the respondents submitted that in this case the claim of pensionary and retiral dues have been granted to the applicant vide PPO dated 24.07.2015. He also submitted a copy of the same, which is taken on record.

3. Learned counsel for the applicant submitted that he has received most of the retiral benefits except for the following claims:

- (i) His qualifying service has been taken as 10.5 years in place of 13 years.
- (ii) Medical allowance and railway passes have not been permitted to him.
- (iii) Interest that is payable according to the rules.

4. Learned counsel for the respondents submitted that no interest is payable because rules have been amended with effect from 2014.

5. In view of the above submissions, I feel that no useful purpose will be served in keeping this OA pending. Accordingly, the OA is disposed of with the direction to the applicant to furnish a detailed representation indicating his claim with justifications to the respondent no. 2/respondent no. 3 within a month from the date of receipt of certified copy of this order and on receipt of such representation, the respondent no. 2/respondent no. 3 shall dispose of the said representation by passing a speaking and reasoned order to be communicated to the applicant within three months from the date of receipt of the representation from the applicant along with a certified copy of this order. It is clarified that this court has not examined the merits of the claim of the applicant while passing this order.

**(GOKUL CHANDRA PATI)
MEMBER-A**

Arun..